

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 78(ND)/2016

IN THE MATTER OF:

Bahl Paper Mills Ltd. & Ors.

.... Applicant/petitioners

Vs.

M/s. Manila Resorts Pvt. Ltd. & Ors.

.... Respondents

Order under Section 397/398

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Virendra Ganda, Sr. Advocate
Mr. Rakesh Kumar & Mr. P.K. Sachdeva,

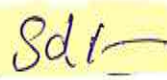
For the Respondent:

ORDER

CA No. 427(PB)/2017

The application is disposed of with the observation that the non applicant-respondent shall file reply in C.A. No. 329(PB)/2017 & C.A. No. 330(PB)/2017 before the next date of hearing i.e. 20.12.2017. A copy of this order shall be served on the respondent by Mr. Rakesh Kumar, learned counsel for the applicant-petitioner.

List for further consideration on 20.12.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)